(in roso tonnes)

States									Demand	Allotment	Offtake Up to Oct.' 83
Tripura									160.0	130.0	90.0
Uttar Pradesh .				٠,	٠			٠,	2775·o	1293.0	859-2
West Bengal .									4800 · 0	3005.0	2491
A & N Islands									18.3	18.3	6.
Arunachal Pradesh	<b>.</b> .			•		١.,			46· o	59.5	28.
Chandigarh .				. '					33.5	33.5	17-
D & N Haveli .								•	1.27	1.16	0-1
Delhi		٠.	•	• `					1473.2	953.0	706
Goa, Daman & Diu		٠.				•			93.03	79.0	55
Pondicherry .			٠,						39-95	23 44	9.
Mizoram								٠.	119.3	86.5	51.
Lakshadweep .			,				. 7		5.97	5.97	3.
							. 1		early of		

#### Mixing tallow In vanaspati ail

2541. SHRI SHRIDHAR WASUDEO DHABE:

DR. BHAI MAHAVIR;

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) what steps Government are taking for checking tallow mixing in vanaspati oil and other products; and
  - (b) what are the details i<sub>fl</sub> this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) and (b) the Go-ment are keeping a constant and strict vigil on the quality of the vanaspati production in the country by carrying out inspections of the factories and drawing samples from all the vanaspati units regularly to ensure that the product complies with the specification's laid down and Governments have also been requested to draw samples from the markets, get them

analysed and take appropriate action, wherever necessary, under the PFA Act. The import of tallow has also been banned.

### 12 Noon

## HE. LAYING OF THE REPORT OF THE ELECTION COMMISSION ON TABLE OF THE RAJYA SABHA

MR. CHAIRMAN: Paper<sub>s</sub> to be laid.

SHRI LAL K. ADVANI: Yes, Sir. Pradesh): Before you call for these papers to be laid, I want to point out that there is a tendency...... There is a point of order before it is done.

MR. CHAIRMAN: Is it about laying the papers?

SHRI LAL K. ADVANI: Yes, Sir. Mr. Chairman, Sir, it is a practice in Parliament that important documents are always laid in both the Houses on the same day and it is not on the day the Minister has to answer questions. This happens invariably. Now, we, the Members of the Rajya Sabha,

Sabha

noticed only this morning in the news papers the main headlines relating to the report of the Election Commission on the elections held earlier this year, which was laid on the Table of the other House yesterday! but was not laid on the Table of this House. In fact, when I say the report I was surprised. I first thought I had missed it. And when I went through the List of Business today, I found that it was not being listed even today, so that we are not in a position even to give formal notice for a discussion to be held on this important document, the main recommendation of which is that before an election takes place, the State Government .should be removed and the Presidents Rule should be imposed in the State. It happened that on the 3rd of December when the Election Commission had called a meeting of all political parties, all political parties unanimously agreed-even the Congress Party did not dissent my colleague Mr. Indradeep Sinha is there .

SHRi HANSRAJ BHARDWAJ: (Madya Pradesh): I belong to the Congress (Interruptions)

SHRI LAL K. ADVANI: AH right. You might have . . .

SHRI HANSRAJ BHARDWAJ: We have the record of the proceedings. You are stating wrongly that we consented to it. Our views pre known.

SHRI LAL K. ADVANI: I do not remember. But the point is... (Interruptions)

MR. CHAIRMAN: The point of order is a short one: why was it not laid here?

SHRI LAL K. ADVANI: In this particular case our case goes by default. Suddenly it appears that after the meeting held by the Election Commission a report comes. May be he might have submitted it earlier, but the impression people set from the newspaners is as if we aereed to it. We are opposed to this proposal totally, all of us. Many of my colleagues

would confirm this here. (*Interruptions*) MR. CHAIRMAN: I am not having any...

SHRI LAL K. ADVANI: Yes, Sir, the point is that it should be done on the same day. (*Interruptions*)

MR. CHAIRMAN: Just a minute. There is no debate on this. It was just not laid on the Table of the House

संसदीय कार्य विभाग में राज्य मंत्री (श्री कल्पनाथ राय): सभापति महोदय, आदरणीय आडवाणी जी ने जो बातें कही हैं मैंने ला-मिनिस्टर साहब से कांटेक्ट विध्या था। ला मिनिस्टर वहां पेपर ले करने के बाद तुरन्तं बीमार पड़ गये। डिप्टो ला मिनिस्टर आउट आफ स्टेशन हैं। बहु कल पेपर ले करेंगे। (अधवधान)

SHRI A. G. KULKARNI (Maharashtra): This is not proper, Sir.

SHRI LAL K. ADVANI: This is adding insult to the injury.

SHRI SURESH KALMADI (Maharashtra) Let the Government learn manners.

SHRI LAL K. ADVANI: Mr. Chairman, Sir.N (Interruptions)

MR. CHAIRMAN: If you all allow . me, Mr. Minister, ... (Interruptions).

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA). Do they have control over all manners? fInterruptions)

MR. CHAIRMAN: Will you please listen to me? Or, I do not say anything (Interruptions) order. Mr. Minister, the system of laying papers on the Table of the House is not so o lerous that illnesses and other things can come in the way of laying the papers on the Table of this House but do not come in the way of laying the papers on the Table of the Other House. I think this discrimination must stop.

(Mr. Deputy Chairman in the Chair)

MR. DEPUTY CHAIRMAN: Papers to be laid. Mr. Jaffar sharief.

SHRI HANSRAJ BHARDWAJ: Sir, just one minute. My learned friend has just now said that there was a unanimity on the question of removing the Government three or four months before the election. Sir, this was not a matter on the agenda of the meeting. It was only their feeling that was conveyed outside the meeting because it was never discussed in the meeting. This is to put the record straight.

SHRI INDRADEEP SINHA (Bihar): Sir, by way of clarification . . .

MR. DEPUTY CHAIRMAN: I have already called Mr. Jaffar Si.arief.

SHRI LAL K. ADVANI: Sir, you allow him.

MR'. DEPUTY CHAIRMAN: I had called Mr. Jaffar Sharief. He was laying the paper:;.

SHRI INDRADEEP SINHA: So after that you al.'ow me.

## Papers laid on the Table

I. Railway (VVareInnsing and Wharfage (Amendment) Rules, 1983.

# Railways Red Tariff (2nd Amendment) Rules, 1983.

II. Railways Red Tariff Third Amend ment) Rules, 1983.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFAR SHARIEF): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry ot Railways (Railway Board):—

- (i) G.S.R. No.-736(E), dated the 22nd September. 1983, publishing Ihe Railways (Warehousing and Wharfage) (Amendment.) Rules, 1983. [Placed in Library. See No. LT-7294/831.
- (ii) G.S.R. No. 890. dated the 26th November, 1983, publishing the Railways Red Tariff (2nd Amendment) Rules, 1983. [Placed in Library See No. LT-727\*/83).

(iii) G.S.R. No. 891, dated the 26th November, 1983, publishing the Railway Red Tariff (3rd Amendment) Rules, 1983. [Placed in Library.  $Se_e$  No. LT-7274/83].

# Notification of the Ministry of Finance (Department of Revenue)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, I beg to lay on the Table, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 878(E), dated the 3rd December, 1983, together with a<sub>n</sub> explanatory Memorandum thereon. [Placed in Library. See No. LT-7226/83]

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir); Your clear instructions the other day given by you have again been violated Shri jjattabfai Rama Rao said:

"I beg to lay on the Table, a copy (in English and Hindi) of the Ministry of Finance (Dept. of Revenue) Notification G.S.R. No 878(E). dated the 3rd December, 1983 together with  $a_n$  explanatory Memorandum thereon."

That is ail, though you gave very clear directions and the Minister concurred with those. Nothing has been done.

MR. DEPUTY CHAIRMAN: Jusj a minute please. He is saying that as in the case of ether papers that are laid on the Table of the House at least there should be two, three words about what is contained in the notification. Here you do not say that, On that day also this was the matter. I said that you might also indicate about the. notification just the substance, one or two words, not more than that.

SHRI PATTABHI RAMA RAO: I will do in future.

MR. DEPUTY CHAIRMAN: Please do it.

SHRI NIRMAL CHATTERJEE (West Bengal).- Let him say at least what this notification is about.